

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 524 of 2019**

**IN THE MATTER OF:**

**Arcelormittal India Pvt. Ltd.**

**...Appellant**

**Vs**

**Abhijit Guhathakurta,  
RP of EPC Constructions India Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Amit Sibal, Sr. Advocate along with Mr. Raghav Shankar, Mr. Shahezaad Kazi, Ms. Misha Chandra, Ms. Adity Agarwal, Ms. Arshiya Sharda, Mr. Saksham Dhingra, Mr. Sohan Kumar, Advocates**

**For Respondents: Mr. Abhinav Vashisht, Sr. Advocate along with Mr. Sumesh Dhawan, Mr. Nakul Sachdeva and Mr. Aakashan Sahay, Advocates for RP-Respondent No. 1**

**Mr. Sudipto Sarkar, Sr. Advocate along with Ms. Pratiksha Mishra and Mr. Dinakar Maheshwari, Advocate for Respondent No. 3**

**ORDER**

**18.09.2019** Heard parties. **Judgement reserved.** Parties may file their respective Written Submissions, not more than three pages, by 19.09.2019.

During the pendency of the appeal, the Adjudicating Authority (National Company Law Tribunal, Mumbai Bench, Mumbai) may pass orders in terms of Section 31 of the Insolvency and Bankruptcy Code, 2016 which will be subject to the decision of this appeal.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)